



GOVERNMENT OF KERALA

Abstract

Disaster Management Department-COVID 19(nCorona) -Release of fund to District Collectors- Sanction accorded-Orders issued

DISASTER MANAGEMENT(A) DEPARTMENT

G.O.(Rt)No.410/2020/DMD Dated, Thiruvananthapuram, 02/04/2020

- Read 1 GO (Ms) No. 10/2020/DMD dated 19-03-2020
2 GO (Rt) No. 395/2020/DMD dated 24-03-2020
3 Letter No.DM/233/2020/SDMA dated 2/4/20 of Member Secretary, KSDMA.

ORDER

As per the Government Order read as 1st paper above , Government declared COVID 19 as a State Specific Disaster. As per GO read as 2nd paper above, an amount of Rs.50 lakhs each to all District Collectors have been allotted for carrying out various control and preventive activities in connection with nCorona virus out break.

2. The Member Secretary, Kerala State Disaster Management Authority as per letter read as 3rd paper above, reported that the amount which was allotted as per GO read as 2nd paper above has been lapsed on 31/3/2020 and requested that an amount of Rs. 50 lakhs per District Collectors may be allotted for Covid response and relief measures.

3. Government have examined the matter in detail and are pleased to release an amount of Rs. 50 lakh per District Collectors from the head of account 2245-02-101-94 Flood other items under SDRF for carrying out Covid response and relief measures.

4. If the funds allotted as per Government Order read as 2nd paper above is kept apart in TSB from the 2019-20 Financial Year, it shall cause significant account reconciliation problems as the grant period of 2015-20 ended on 31-3-2020. Hence all District Collectors are directed to surrender all funds, even those moved to TSB accounts from the previous allocation as per GO read as 2nd above, and utilize the committed amounts from this freshly allotted amount.

5. The fund should be utilized only for the purpose for which it is

allotted. The amount should be utilized from the current year budget subject to the conditions laid down in the SDRF norms. Utilization certificate should be furnished to Government on time.

(By order of the Governor)

VENU V
PRINCIPAL SECRETARY

To:

The Commissioner, Land Revenue, Thiruvananthapuram.

All District Collectors

The Member Secretary, Kerala State Disaster Management Authority,
Observatory Hills, Vikas Bhavan P.O, Thiruvananthapuram-33

The Principal Accountant General (Audit) (A&E) Kerala, Thiruvananthapuram

The Director of Treasuries, Thiruvananthapuram

All District Treasury Officers (through Director of Treasuries)

Animal Husbandry Department

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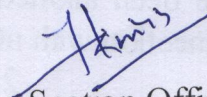
Copy to

PS to Minister (Revenue & Housing)

PA to Principal Secretary (Revenue & DM)

The Information Officer, Web & New Media.I&PRD

Forwarded /By order


Section Officer